

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO.1385
TO BE ANSWERED ON 31ST JULY, 2024

CORRUPTION IN TIRUPATI SUGAR MILL

†1385 SHRI SUNIL KUMAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government has received any complaints regarding the rampant corruption in Tirupati Sugar Mill operating in Bagaha of Bihar, if so, the details thereof and the action taken by the Government thereon;
- (b) whether the Mill prefers the sugarcane of the other States' farmers against the sugarcane of the nearby farmers in addition to discrepancies in weighing of sugarcane; and
- (c) if so, the details of the measures likely to be taken by the Government for addressing the said issues?

A N S W E R
MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS,
FOOD & PUBLIC DISTRIBUTION
(SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)

(a): The State Government has not received any complaints regarding the rampant corruption against M/s Tirupati Sugars Ltd., Bagaha, West Champaran.

(b): No such complaint has been received in the previous crushing season 2023-24 by the Bihar Government.

During the crushing season 2022-23, the Bihar Government had received complaints regarding poaching of sugarcane from Uttar Pradesh area against M/s Tirupati Sugars Ltd., Bagaha, West Champaran.

As intimated by the Bihar Government, they had filed a prosecution case against this mill in the Hon'ble Court of the Chief Judicial Magistrate Office, Bettiah, West Champaran. The Additional Chief Judicial Magistrate, Bagaha, West Champaran has dismissed the case on 08.05.2024 and exonerated the mill after due hearing.

(c): The Central Government is committed to enforce the provisions of The Sugarcane Control Order, 1966 to safeguard the interest of sugarcane farmers.
